

GOVERNMENT OF INDIA
MINISTRY OF FINANCE

DEPARTMENT OF ECONOMIC AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 2161
TO BE ANSWERED ON FRIDAY 6TH MAY, 2016
[16 VAISAKHA, 1938 (SAKA)]

'Allocation to States'

No. 2161, Shri. R. K. Singh:

Will the MINISTER OF FINANCE be pleased to state:

- (a) whether the change in the allocation of the net proceeds of taxes and duties between the Union Government and the States has led to a cut in the allocation for many schemes and also transfer of many schemes to the States;
- (b) if so, the details of the schemes which were cut or transferred to the States and ;
- (c) the status of the schemes which have been transferred to the States and which schemes are yet to be transferred along with the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

(Shri Jayant Sinha)

- (a) After increase in devolution of the Central taxes to the States from 32% to 42% of total collection of Central Taxes on the recommendation of Fourteenth Finance Commission, the following schemes were delinked from Union support w.e.f 2015-16:-
- (b) 1) National e-Governance Plan, 2) Backward Regions Grant Funds, 3) Rajiv Gandhi Panchayat Sashaktikaran Abhiyaan (RGPSA), 4) Scheme for Central Assistance to the States for developing export infrastructure, 5) Scheme for setting up of 6000 Model Schools, 6) National Mission on Food Processing, 7) Tourist Infrastructure.
- (c) In view of the higher devolution of funds, the States have been given significantly more untied resources. They will have greater voice in how these funds will be utilized and have the flexibility to frame schemes to suit the local circumstances.
